

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**C.P. No.60/98/2019 IN  
O.A. No.60/1234/2018**

**Date of decision: 15.11.2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

...

Vijay Kumar s/o Sh. Parkash Ram, aged 46 years,

working as Stenographer (ad hoc basis),

o/o Director, State Office, National Commission for Scheduled Castes &

Scheduled Tribes, Sector 9-A, Chandigarh.

(Resident of House No.2589, Sector-38-C,

Chandigarh-160037.



**...PETITIONER**

**VERSUS**

1. Ms. Nilam Sawhney, Secretary to Government of India,

Ministry of Social Justice & Empowerment, Shastri Bhawan,

New Delhi, Delhi-110001.

2. Sh. Raj Kumar Chhanena, Director, State Office,

National Commission for Scheduled Castes & Scheduled Tribes,

Kendriya Sadan, Sector 9-A, Chandigarh.

**...RESPONDENTS**

**PRESENT:** Sh. D.R. Sharma, counsel for the petitioner.

Sh. Vinod K. Arya, counsel for the respondents.

**ORDER (Oral)****SANJEEV KAUSHIK, MEMBER (J):-**

1. Sh. Vinod K. Arya, appearing on behalf of the respondents seeks permission to file compliance affidavit in the Court. Allowed. The same is taken on record. Based upon this, he submitted that a decision has been taken by the respondents to allow the applicant to continue till they decide his representation.

2. Learned counsel for the petitioner submitted that in para no.5, it has been written that applicant will be allowed to continue till vacancy is filled on regular basis, which is contrary to order passed by this Court.

3. Considering statement suffered by learned counsel for the respondents that applicant will be allowed to continue till his case for regularization is decided by the respondents, present C.P. is disposed of as having been rendered infructuous. Notices issued to the respondents are discharged.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 15.11.2019.

Place: Chandigarh.

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